

demand, and we too have demanded, a judicial enquiry into what happened on last Friday in the university campus. Nobody's permission was taken. I should like to know whether Bengal is going to be ruled now by the CRP in the name of President's rule or under the cover of Adviser's regime or whatever it is. We are surprised that nobody is bothered about it. The Jadavpur university is a well established university. It was set up by Aurobindo Ghosh and others in the days of the national movement. It was a national institution. It has grown with the support of the people and with the blessings of the people. It is one of the finest universities of our State. Not that there are not some bad people there. Some American agents and others are there. I know they have infiltrated into Jadavpur, but at the moment I am not concerned with it. At the moment I am concerned with the manner in which the CRP is being used against institutions like the Jadavpur university. I strongly protest against this kind of action by the CRP. I demand the withdrawal of the CRP. If the CRP behaves in this manner, it will be the right of the people to resist the CRP in the manner they think best. I hope the people of West Bengal will resist the CRP. You talk about Naxalite violence. But this violence is far worse because it is a violence carried on by those people who are supposed to be the guardians of the law and they are hooligans themselves. The Prime Minister now runs the Home Ministry. She is directly responsible for what is happening in West Bengal. The Adviser's regime and the Union Home Ministry are directly responsible for what is happening there. I wish my friend, Dr. Debprasad Chatterjee, who is a member of the Congress Party and a professor there, was himself present here. I understand he also wanted to raise it but his calling attention notice was not accepted. I am also giving a calling attention notice, but we are not concerned with it at the moment. Mr. Om Mehta is sitting here and our views should be conveyed to the proper quarters. We would like to know whether we are to be treated by the CRP in this manner, in this violent manner.

MR. DEPUTY CHAIRMAN: That is all right.

SHRI BHUPESH GUPTA: It is not all right. We want an enquiry. We

demand that Governor Dhawan should be instructed to order a judicial enquiry into what happened at Jadavpur and the behaviour of the CRP there.

MR. DEPUTY CHAIRMAN: You have made that point already. The House now stands adjourned till 2-30 P.M.

The House then adjourned for lunch at forty-three minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

REFERENCE TO REPORTED ARREST OF SHRI DHARMA TEJA IN LONDON

SHRI DAHYABHAI V. PATEL (Gujarat): Mr. Deputy Chairman, before you call upon the mover of the Short-Duration discussion, with your permission I would like to ask the Government whether it will give this House any information and whether it is a fact that Mr. Dharma Teja has been arrested in London by the London Police and the Interpol working together. Has the Government got any information to give us?

SHRI BHUPESH GUPTA (West Bengal): Mr. Deputy Chairman, we understand that Mr. Dharma Teja has been arrested in London. We also understand that some influential people might be interested in seeing that his extradition does not work because if Mr. Dharma Teja is brought back to the country, many revelations and disclosures may be made. Therefore, the Government should immediately make it known to the country through Parliament as to what steps it is going to take. First of all, I should like to know on what grounds the extradition warrant has been worked out. That is very important. As you know, the British police are very sensitive about legal inceties. If the extradition warrant is not properly worked out, on technical grounds his extradition may not be allowed. We have a particular agreement between our country and the United Kingdom, but that does not mean that the particular question of extradition warrant is settled. Therefore,

[Shri Bhupesh Gupta]

I request the Central Government, through you, immediately to advise some of its best lawyers, the Attorney-General and others, to work out a proper extradition warrant. The Central Government should also appoint good lawyers in London so that the case is properly fought out. Mr. Dharma Teja must immediately be brought here and having got him here the Government should ask him to make a statement, a public statement. He must disclose everything. Mr. Dharma Teja is the centre of a scandal. . .

MR. DEPUTY CHAIRMAN: All right.

SHRI BHUPESH GUPTA : No, no It is very important . . .

MR. DEPUTY CHAIRMAN: You have drawn the attention of the Government.

SHRI BHUPESH GUPTA: . . . otherwise, Mr. Dharma Teja will slip out of their fingers. . .

SHRI DAHYABHAI V. PATEL: He was allowed to slip out by Mr. Gulzarilal Nanda. When I gave him proof of what was going on, he refused to accept it.

SHRI BHUPESH GUPTA: My suggestion is this that the Government should not move in the traditional way and in a routine manner in this case. We would like Mr. Dharma Teja to be brought here immediately and his extradition should be properly worked out. There should not be delay. Mr. Dharma Teja has got money and he will have backing in England. Therefore, all proper and legal arrangements should be made in England. Moreover, when he comes here an enquiry should be started and he should be called upon—not as a witness, not as an accused, in a court of law because in a court the accused can remain silent; in a court he may or may not make a statement; we want a commission to be appointed immediately where Mr. Dharma Teja can be summoned—to make all the disclosures about his connections, how he got licences, how he got money, how he got loans, and so on. This is very, very, important. We are not merely interested in legal prosecution important as it is and it should be done. He is a 420 of the worst type.

Much more important is through him we must lay our fingers on the connections between Mr. Dharma Teja and those people high up in the administration. We have information that many people in the South Block and the North Block occupying very high positions in the Government are closely connected with Mr. Dharma Teja and all the disclosures should be made. Mr. Dharma Teja should be asked to declare on oath as to what he knows about it. And that should be done at least by a one-man commission of inquiry under the Commissions of Inquiry Act. The commission of inquiry should go into this entire shady deal. I think that is how the matter should be handled. Still I would insist that the Government should let us know what steps it is going to take now that the bird is in our hands—not in our hands, but in the hands of the British police. And you know the attitude of the British Government towards us after the Tories have come into power. Their attitude is very hostile to our country. We do not know what they are going to do. Their approach is biased and is against our country. I do not want their police to decide the issue. If extradition is not allowed, then we should take it up at the diplomatic and political level with the British Government and the Government here should tell the High Commissioner of the United Kingdom in Delhi how it views this matter. It is not merely a legal question. In some respects it is a political question. The British Government should be called upon to help us in this matter of extradition instead of being detached from it or contesting it. This is what I would like to say.

SHRI PITAMBER DAS (Uttar Pradesh): Sir, I won't take more than sixty seconds. धर्म तेजा का मामला बड़ा अजीब है

दावरे हथ मेरा नामय आमास न देख ।
इसमें कुछ पर्दानशीनों के भी नाम आते हैं ॥

SHRI BANKA BEHARY DAS (Orissa): Sir, before you were elevated to that position, that is, when you were sitting with us, you also used to join with us on Dharma Teja issues. The news about his arrest is good news to us, though there is so much of uncertainty about the whole matter, as my

friend Shri Bhupesh Gupta stated. Though he has been arrested, nobody knows whether he will be brought here or not. We want to know from the Government about the exact position, whether he has been arrested and whether arrangements are being made for bringing him here so that all the shady deals that have taken place can be exposed, even though some Ministers may be involved in them. If all the information is brought to light, possibly some punitive action can be taken. Before we adjourn for the day, I hope Government will make a statement clarifying the whole position and whether they have contacted the British Government in this connection.

MR. DEPUTY CHAIRMAN: I think it is for the Government to take note of it.

श्री राजनारायण (उत्तर प्रदेश) : यानी आप स्वतः महसूस करते होंगे कि धर्म तेजा का प्रश्न आए, हम न बोलें तो अपने साथ खुद अन्याय करेंगे। हमारा पाइन्ट यह है कि अध्यात्म का काम तो हो गया। धर्म तेजा गिरफ्तार हुए इस बात को जानकर मुझे खशी हुई। डा. ह्याभाई ने हमको पहलें ही बता दिया था सेन्ट्रल हाल में। हमें खुशी है क्योंकि धर्म तेजा की उपस्थिति से हमने जो आरोप लगाए थे उनकी सफाई होगी। भूश गुप्त ने जो अनेक बार कहा कि इसमें हमका टक्कीकेलिटी में नहीं आना चाहिए, फार्मल वे में नहीं जाना चाहिए, विशेष कदम उठा कर धर्म तेजा को लाने की व्यवस्था करनी चाहिए, वह सही है। सरकार धर्म तेजा को लाने के लिए बड़ा कदम उठा रही है इसके बारे में हमको अवश्य जानकारी हो जाना चाहिए। आप खूब अच्छी तरह से जानते हैं कि 200 रुपए की पूजा उसके पास थी और उसे 20 करोड़ रुपए का कर्जा दिया गया जयन्ती शिनिंग कम्पनी बनाने के लिए।

श्री उपसभापति : वे बातें कई बार कही जा चुकी हैं।

श्री राजनारायण : वह लेटर भी धर्म तेजा के बारे में मंगाया जाय जिसे बम्बई के एक नागरिक ने मोरारजी के पास भेजा था और जिस लेटर को मोरारजी ने प्रधान मंत्री के

पास भेजा धर्म तेजा के बारे में कि इनकी जानकारी कुछ नहीं है, बढ़ा-चढ़ा कर बताता है, कहीं से डाक्टर नहीं है। और उस लेटर की जानकारी के बावजूद भी 20 करोड़ का कर्जा दिया गया।

श्री उपसभापति : वे पुरानी बातें हो गई, देखें आगे क्या होता है।

श्री राजनारायण : सबसे बड़ी बात यह है—डा. ह्याभाई जानते हैं, उन्होंने भी कहा था, हमने भी कहा था—कि किस तरह से उनको एक प्रतिष्ठित होटल से गुम कराया गया, किस तरह से तमाम मंत्रियों की जानकारी में उनको देश से बाहर भेजा गया। इस तमाम वितंडावाद का खात्मा जब धर्म तेजा आएंगे तभी होगा।

श्री उपसभापति : सभी लोगों ने अपनी राय बता दी है, देखें गवर्नमेंट क्या करती है इसके बारे में।

SHRI BHUPESH GUPTA: Are the Government going to make a statement on this?

SHRI CHITTA BASU (West Bengal): Will the Government tell us something about this?

SHRI BABUBHAI M. CHINAI (Maharashtra): Let the Government make a statement whether he has been arrested or not.

MR. DEPUTY CHAIRMAN: It will be taken note of by the Government.

SHRI BHUPESH GUPTA: You should tell them. You know how for the last several years this matter had been agitating the minds of hon. Members here. Now that he has been captured by the British at least, we would like to know what steps the government is going to take. That should be stated on the floor of the House rather than leaving speculation to take its course.

SHRI OM MEHTA (Jammu and Kashmir): We will collect the facts and place them before the House.

श्री राजनारायण : श्रीमन्, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ ।

SHRI BABUBHAI M. CHINAI: What I would submit is that since Shri Dahyabhai Patel has raised a point, we would like to know from the government whether it is a fact that Dharma Teja has been arrested and secondly, if he is arrested, whether any proceedings have been started to bring him back from Britain so that our law can take its own course. If the government can make a statement on this, we will be enlightened.

MR. DEPUTY CHAIRMAN: The government plans to give the information.

SHRI BHUPESH GUPTA: Do they not know?

AN HON. MEMBER: A Member of this House knows. Do you think the government is not seized of the matter?

SHRI BHUPESH GUPTA: We are not making a big demand of him. You can ask your Home Ministry and tell us exactly what the position is.

MR. DEPUTY CHAIRMAN: Shri Krishna Kant.

श्री राजनारायण : श्रीमन्, मैं एक व्यवस्था का प्रश्न उठा रहा हूँ ।

श्री उपसभापति : अभी जब कोई सवाल ही नहीं है तो आप व्यवस्था का प्रश्न कैसे उठा रहे हैं ।

श्री राजनारायण : श्रीमन्, आप एक मिनट सुनिये । हमारा एक व्यवस्था का प्रश्न यह है कि इस सदन में अगर कोई सदस्य कोई बात कहता है तो मैं चाहता हूँ कि जब वह उपस्थित हो तब कोई उसकी बात का खंडन करे । मुझे सवेरे मालूम नहीं था । अभी सेंट्रल हाल में मुझे मालूम हुआ कि जब मैं कल यहाँ नहीं था तो श्री के० के० शाह ने हमारे सम्बन्ध में यह कहा :

"Shri Rajnarain, in the after-noon, made an allegation that money was

paid to the Prime Minister or the government when the licence to Tatas was granted. I hereby emphatically say that the allegation is baseless."

मैं चाहता था कि जब श्री के० के० शाह जा जायं तब हम अपनी बात कहें । वे एक सम्मानित सदस्य हैं, नेता सदन हैं । उनको इतना जानना चाहिये कि हमने टाटा के बारे में नहीं कहा तो बिड़ला के बारे में ही क्यों कहा । मगर मुझे खशी है कि श्री के० के० शाह ने हमको रेपुडिएट नहीं किया और हमारे अलीगेशन को डेनाई नहीं किया है ।

सभा के नेता (श्री के० के० शाह) : अभी करते हैं ।

श्री राजनारायण : यह तो इनकी आदत है कि यह खड़ हो कर के...

(Interruption)

SHRI BABUBHAI M. CHINAI: This was said by their own party man, by Mr. Kulkarni, that the government has taken money for giving licences to Birlas and Tatas.

(Interruptions)

श्री राजनारायण : देखिये, यह हमारे साथ अन्याय हुआ है । जैसा कि श्री बाबू भाई चिनाई साहब ने अभी बताया, और उन्होंने ठीक ही कहा कि पहले इस सवाल को उठाया श्री कुलकर्णी जी ने । श्री कुलकर्णी जी का नाम तो उन्होंने लिया नहीं, उन्होंने मेरा नाम ले लिया । तो मेरी जानकारी यह है कि 3 करोड़ रुपये के एलेक्शन फंड के लिए प्रधान मंत्री जी और बिरला के बीच मामला बना जिसमें पहली किश्त 50 लाख रुपये की चुकायी जा चुकी है और दूसरी किश्तें अब आगे आयेंगी । यह बात कोई मैं ही नहीं जानता हूँ, इसको हमारे मित्र श्री शीलभद्र याजी जी भी जानते हैं और इस को चन्द्रशेखर जी भी जानते हैं । आज कोई भी संसद सदस्य ऐसा नहीं है जिस को पहले से यह खबर न पहुँची हो कि बिरला साहब के साथ जो आप का व्यवहार हुआ है वह लेन देन का है ।

श्री उपसभापति : आप बैठिये ।

श्री राजनारायण : आप कहते हैं तो मैं बैठ रहा हूँ, लेकिन अगर आप बीच में मत बोलिए तो एक मिनट में खत्म हो जायेगा। मैं श्री के० के० शाह साहब से कहना चाहता हूँ कि प्रधान मंत्री जी को ईमानदारी से इस सदन को बताना चाहिए कि उन्होंने कब पैसा लिया, कब से पैसा नहीं लिया और पैसा लेना शुरू किया तो कैसे लेना शुरू किया। मैं जानता हूँ कि पिंपरी में अयूमनियम का कारखाना है जिस में डबल प्रोडक्शन वह बिना परमीशन के कर रहे थे। अभी करीब 10, 15 दिन पहले की बात है कि उनको पूरा प्रोडक्शन करने की पूरी की पूरी परमीशन दे दी गयी। एक तरफ इन्क्वायरी कमीशन है और दूसरी तरफ इस तरह से लाइसेंस देने की बात हो, यह अनहोनी हो रही है। तो मैं चाहता हूँ कि श्री के० के० शाह साहब इस सब मामले की जानकारी करें।

श्री उपसभापति : अब आप बैठिये।

SHRI K. K. SHAH: I have repudiated all the allegations made by Mr. Rajnarain.

MR. DEPUTY CHAIRMAN: The hon. Member made certain allegations yesterday and they were categorically denied yesterday itself. You are making the same allegations and they have been emphatically denied. So there is no point in continuing this thing.

श्री राजनारायण : श्रीमन्, इतना आप को जानना चाहिये इस सरकार से कि किस जानकारी के आधार पर सरकार इसको रेपुडिएट करती है।

REFERENCE TO MISREPORTING OF PROCEEDINGS OF THE HOUSE IN THE "STATESMAN"

SHRI BHUPESH GUPTA (West Bengal): Sir, something has appeared in the Statesman concerning this House. We should try to set the record straight. The Statesman of today gives a report of yesterday's proceedings. It says that the CPI and the CPM were opposed to converting the Calling Attention Motion into a regular motion for discussion. This is entirely wrong. Both our Parties

joined with others. The Statesman has no business to deliberately give such mischievous reports as if we were opposed to it. Nobody in the House was opposed to it. Therefore I would request you to ask your office to address a letter to the Editor of the Statesman that they should not misuse the privilege of the press in this House and in the Press Gallery to make this kind of wilful distortion, this malicious distortion, in the name of reporting the proceedings of the House.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन् आप करेक्शन कर दीजिये कि शुरू शुरू में ये विरोधी थे और बाद में सहमत हो गये। अगर ऐसा लिखा है तो ठीक है।

SHORT DURATION DISCUSSION UNDER RULE 176 REGARDING USE OF MONEY POWER IN THE RECENT BIENNIAL ELECTIONS TO THE RAJYA SABHA AND THE IMPLICATIONS THEREOF ON THE WORKING AND PRESERVATION OF PARLIAMENTARY DEMOCRACY

SHRI KRISHAN KANT (Haryana): With your permission, Sir, I raise a discussion on the serious allegations of use of money power in the recent biennial elections to the Rajya Sabha and the implications thereof on the working and preservation of parliamentary democracy.

Mr. Deputy Chairman, this is a very important and vital subject not only for this House but for our parliamentary democracy. I had thought that the new Minister of Law, Mr. Hanumanthaiya, would be here and I would have welcomed him. But it seems he is already functioning like a retired Minister and he could not be present here at 2.30 even on the very first day. He has sent the Minister of State. I think he will treat the subject more seriously. I demanded earlier also that the subject was very serious but the whole thing is treated mechanically. Either the Prime Minister or the Home Minister should have come here and participated in the discussion, because what we discuss today is not merely something which has happened offhand, something which has no history, something which has